

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO.169/2003
in
O.A. NO.646/2001

This the Xth day of June, 2003

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN
HON'BLE SHRI V. K. MAJOTRA, MEMBER (J)

Mrs. Mollykutty K.P. ... Applicant

-versus-

Union of India & Ors. ... Respondents


ORDER (By Circulation)

Hon'ble Shri V.K.Majotra, Member (A) :

Respondent No.3 in OA No.646/2001 has sought review of order dated 12.12.2002 made in the OA. While the aforestated orders were passed on 12.12.2002, respondent No.3 has made the present review application on 7.4.2003 with inordinate delay. MA No.1266/2003 has been filed seeking condonation of delay in making the present review application. No good reasons have been stated for the delay.

2. Not only that the present review application has been made with delay, no error apparent on the face of record has been brought out to justify the recall of our orders dated 12.12.2002. This review application has been made apparently to re-argue the case which is not within the scope and ambit of review.

3. Consequently, the present review application is dismissed in circulation. MA No.1266/2003 also stands disposed of.



(V. K. Majotra)
Member (A)



(V. S. Aggarwal)
Chairman

/as/